

(30)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 11/94.

Dt. of Decision : 14.7.94.

SMT. Kusum Kumari

.. Applicant.

Vs

The Commandant,
Station Workshop EME,
Secunderabad - 17.

.. Respondent.

Counsel for the Applicant : Mr. K. Jai Raj

Counsel for the Respondent : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHY : MEMBER (ADMN.)

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Raj

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O.A.No.11/94

{ As per Hon'ble Shri A.B.Gorthi, Member (Admn.) }

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The applicant is the widow of late Channanlal who died on 30.9.1990 on account of injuries sustained by him while on duty on 28.9.90. The family of the deceased employee comprises the widow (the applicant) one son and 3 unmarried daughters.

2. The applicant has stated in the OA that her husband died while decorating the gate of the work shop as ordered by his Superior Officer. The respondents in their reply affidavit ~~had~~ ^{he} stated that the applicant was decorating the gate after finished his duty as a Watchman and on his ^{own} initiative. In this OA it is not relevant for me to consider the circumstances leading to the death of the employee. There is no dispute ^{that} ~~if~~ the employee died as a result of the injuries sustained by him while decorating the gate on 28.9.90. In other words the employee died while "in harness". The applicant is therefore
entitled for appointment on compassionate grounds.

3. The respondents have clarified that they have already considered the case of the son of the applicant Sri C.Vijaya Kumar for appointment on compassionate grounds, in his own term as and when ^a ~~the~~ vacancy in the quota meant for compassionate appointment is available. Further, as a measure of

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welfare they have offered the applicant and also her daughter some jobs in the Regimental Institutions under the control of DGEME Headquarters Southern Command. It is open to the applicant or her daughter to

shall not come in the way of giving appointment to the son of the applicant.

With the above observations this O.A. is disposed of with a direction to the respondent to pursue the matter with Army headquarters with a view to ensure that the son of the applicant is given appointment on compassionate grounds, in his own ^{turn} ~~term~~ as soon as a vacancy comes up in any of the departments

No order as to costs.

(A.B.GORTHI)
Member (Admn.)

Dated: 14th July, 1994
(Dictated in Open Court)

Ambriz
18/7/94
DEPUTY REGISTRAR(J)

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1. The Commandant, Station Work Shop, EME, Secunderabad.
2. One copy to Mr.K.Jai Raj, Advocate, 12-7-125/1, Mettuguda, Secunderabad- 500 017.
3. One copy to Mr.K.Bhasker Rao, Addl.CGSC.,CAT, Hyderabad
4. One copy to Library, CAT, Hyderabad.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

THE HON'BLE SHRI A.V.HARIDASAN : M (J)
AND

THE HON'BLE SHRI A.B.GORTHY : M (A) ✓

Dated: 14.7.94 ✓

ORDER/JUDGMENT:

C.A.NO. 11/94 ✓

Admitted and Interim Directions
Issued.

Allowed.

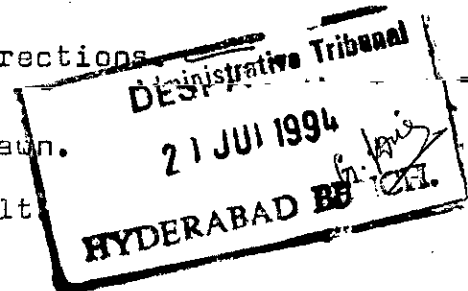
Disposed of with Directions

Dismissed as withdrawn.

Dismissed for Default

Rejected/Ordered.

No order as to Costs.



18/7/94

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